

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.11950/2024

[Arising out of impugned final judgment and order dated 24-05-2024 in CRA No.681/1984 passed by the High Court of Judicature at Allahabad]

ASHOK

Petitioner

VERSUS

THE STATE OF UTTAR PRADESH

Respondent

[REPORT HAS BEEN RECEIVED]

Date : 31-01-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s): Mr. Parinav Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Mr. Pardeep Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s): Mr. Ankit Goel, AOR
Mr. Harshit Singhal, Adv.
Mr. Shantanu Singh, Adv.
Mr. Shubham Chandra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Objection to the report on Juvenility be filed by four weeks.
2. Re-list the special leave petition after six weeks.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)